# NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2011 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES:

Mr. Girish P. Lotia

V/s.

M/s. Rang Sharda Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATU

Ach Vin't Ach for Respondents for life 50 Estremi law Chausen

2. Adv. Devendra Arhad.

#### Order

### C.P. No. 08/397-398/CLB/MAH/2011

- 1. Both the Ld. Counsels are present. At the out-set a mention has been made to change the date of hearing, which was announced earlier.
- 2. A request from the side of the Respondent is made that the matter listed for hearing on 23.09.2016 may be fixed for hearing on any other date as per convenience.
- 3. On request of the Respondent now the matter is listed for hearing on 07.102016 instead of 23.09.2016., for which the other side has also consented.
- 4. Registry is directed to note down and alter the changed date of hearing in the Fixation Register.

sd/-

Dated: 14.09.2016 Shri M.K. Shrawat

Member (Judicial)

# NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: M/s. India Infrastructure Fund

V/s. M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Navesh Rotnam ilb Ashvin Ankhad
Advocate. & Assoc. for
Respont. No. 789811

2) ROHAN RAJDHYAKSHA - For PETITIONER

1/3 A2B & PARTHERS

3) Shivangi Agaswal - For Respondent
(Hanjer Biokeh)

Order

Order

### C.P. No. 114/235,237,397-398/CLB/MAH/2013

- 1. Ld. Counsels for both the sides are present
- A compilation of orders of the Hon'ble High Court and Hon'ble Supreme Court is required, so that the NCLT can act upon accordingly if needed.
- Since matter is Sub-Judice before Higher Judical forum, as stated by Ld. Advocate
  of both the parties, hence, adjourned to 16.11.2016 date duly communicated to both
  the sides.

Dated: 14.09.2016

Shri M.K. Shrawat

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Member (Judicial)